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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 693 OF 2023

IN THE MATTER OF :-

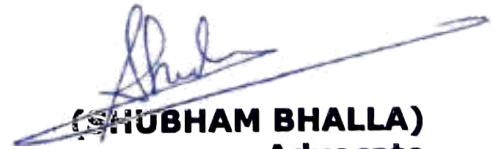
In Re: News Item appearing in Deccan Herald dated 24.10.2023 titled "**Pollution control boards are the weak link**"

NDOH: 09.01.2025

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THROUGH


(SHUBHAM BHALLA)
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PLACE: NEW DELHI
DATE: 04.01.2025

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 693 OF 2023

IN THE MATTER OF :-

In re: News Item appearing in Deccan Herald dated 24.10.2023 titled "**Pollution control boards are the weak link**"

**REPLY BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 30/U.T. CHANDIGARH THROUGH
DEPARTMENT OF ENVIRONMENT.**

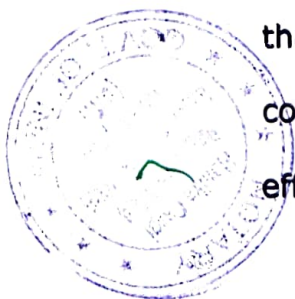
I, T.C. Nautiyal, IFS, Director Environment, Department of Environment, Chandigarh Administration, Paryavaran Bhawan, Sector 19-B, Chandigarh being well conversant with the facts of the case in my official capacity and being competent to swear this affidavit on behalf of respondent no. 30, do hereby solemnly affirm and declare as under:



1. That I am the Director of Department of Environment, Chandigarh Administration on behalf Of Secretary

(Environment & Forest) Chandigarh Administration. I am filing this affidavit in terms of order of this Hon'ble notice dated 11.09.2024 on behalf of Respondent No. 30 hereby making submissions in the case.

2. That this Hon'ble tribunal vide order dated 11.09.2024 directed all states to fill up the vacant posts in all SPCBs/PCCs latest by 30.04.2025.
3. That it is submitted that as per the report dated 05.09.2024 prepared by the CPCB in compliance with the previous directions issued by this Hon'ble Tribunal, it was duly noted that there was only 1 vacant post of a Data Entry Operator with regard to respondent no 30.
4. That it is submitted that the said post being non-technical is not crucial for functioning of the department. Further it is submitted that the said post has remained vacant for a considerable period and as per the Office Memorandum issued by MHA recently, the said posts stands abolished.
5. That further it is submitted that no technical work is hampered due to abolition of the said post. It is stated that despite the vacancy, individuals were engaged on a contractual basis against the said post to ensure efficient working of the department.



- 6. That Chandigarh Pollution Control Committee has fully developed Laboratory with required Infrastructure and If required help of Punjab Bio-Technology Incubator, Mohali, Punjab which is EPA approved Government Lab and also recognized as State Water Laboratory and State Air Laboratory for U.T. Chandigarh.
- 7. That the present reply in the form of an affidavit is being filed as directed vide order dated 11.09.2024 and the answering respondent prays that they may be allowed to reserve their right to file a detailed reply is so required.



[Handwritten Signature]

DEPONENT

Director
Department of Environment
Chandigarh Administration

VERIFICATION:

I, T.C. Nautiyal, IFS, Director Environment, the deponent above-named do hereby verify and declare that the facts stated in the above affidavit from para no. 1 to 7 are true to my knowledge.

Verified at _____ on this _____ day of January, 2025.

[Handwritten Signature]

DEPONENT

Director
Department of Environment
Chandigarh Administration

Attested As Identified

The contents of this Affidavit/Document has been explained to the deponent/executants. He/She has admitted the same to be correct. The deponent/executant has signed before me.

MONI...
Notary, Chandigarh (U.T.)

at Sr. No. 10 P. No. 01 Date 21/01/2025

3 JAN 2025